



**The Mizoram Salaries and Allowances of the Government Chief Whip and
Deputy Government Chip Whip Act, 1999**

Act 8 of 1999

Keyword(s):

**Deputy Government Chief Whip, Family, Government Chief Whip, Legislative
Assembly, Travelling Allowance**

Amendments appended: 6 of 2005, 21 of 2019, 9 of 2024

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**THE MIZORAM SALARIES AND ALLOWANCES OF
THE GOVERNMENT CHIEF WHIP AND THE DEPUTY
GOVERNMENT CHIEF WHIP ACT, 1999**

**AN
ACT**

to provide for the Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip in the Legislative Assembly of the State of Mizoram.

Be it enacted by the Legislative Assembly of the State of Mizoram in the Fiftieth Year of the Republic of India as follows :-

Short title and commencement date

1. (1) This Act may be called the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1999.
- (2) It shall come into force on the 1st day of August, 1999.

Definition

2. In this Act, unless the context otherwise requires -
 - (a) "Deputy Government Chief Whip" means a Member of Legislative Assembly so designated by the Chief Minister of Mizoram on the recommendation of the Government Chief Whip to perform the duties of the Deputy Government Chief Whip in the Legislative Assembly;
 - (b) "Family" in relation to the Deputy Government Chief Whip means -
 - (i) his wife or her husband, as the case may be;
 - (ii) the children, step children and widowed daughters wholly dependent upon such Deputy Government Chief Whip; and
 - (iii) the parents, minor brother, handicapped adult brother, unmarried sister and widowed sister wholly dependent upon such Deputy Government Chief Whip;

- (c) "Government" means the State Government of Mizoram;
- (d) "Government Chief Whip" means the Minister of Parliamentary Affairs ex-officio;
- (e) "Governor" means the Governor of Mizoram;
- (f) "Legislative Assembly" means the Legislative Assembly of the State of Mizoram;
- (g) "Schedule" means the Schedule to this Act;
- (h) "Travelling Allowance" means the allowances payable to the Deputy Government Chief Whip under this Act to cover the expenses which he incurs in travelling in the interest of public service.

Office of the Deputy Government Chief Whip

3. There shall be a Deputy Government Chief Whip as defined in clause(a) of Section 2, who shall have the rank and status of a Minister of State under the Minister Act, 1999.

Salaries of the Government Chief Whip and the Deputy Government Chief Whip

4. (1) The Government Chief Whip shall not be entitled to any other salaries and allowances than that he/she is entitled to as a Minister under the Mizoram Salaries and Allowances of Minister Act, 1999;

(2) The Deputy Government Chief Whip shall be paid a salary of ten thousand rupees per mensem.

Sumptuary Family and Entertainment Allowances

5. There shall be paid to the Deputy Government Chief Whip, a Sumptuary allowance of four thousand five hundred rupees per mensem, a Family allowance of three thousand rupees per mensem and an Entertainment allowance of three thousand rupees per mensem.

Residence for the Deputy Government Chief Whip

6. The Deputy Government Chief Whip shall be entitled to a duly maintained, free and furnished residence throughout his term of office and for a period of fifteen days following the expiry of his/her tenure as the Deputy Government Chief Whip; and so long as such residence is not provided for his occupation, he shall be entitled to a hired residence for which rental charges shall not be more than seven thousand rupees per mensem.

EXPLANATION :For the purpose of this Section -
"maintenance" in relation to a residence includes-

- (i) free supply of electricity and water;
- (ii) free telephone calls;
- (iii) a Deputy Government Chief Whip who occupies his own house shall be entitled to maintenance as if he occupies Government quarters;
- (iv) payment of local rates and taxes.

Provided that the Government Chief Whip and the Deputy Government Chief Whip who are not provided with Government Quarters/Bungalow shall be entitled to receive such sum of rupees as may be fixed by the Government from time to time for furnishing their residences.

Conveyance allowance and use of Motor Car

7. The Deputy Government Chief Whip shall be entitled to free use of a motor vehicle, entire cost of maintenance along with the services of a chauffeur, which shall be borne by the Government.

Traveling allowance and Daily allowance

8. Subject to the provisions of the Schedule to this Act, the Deputy Government Chief Whip shall be entitled to all such Travelling facilities and allowances including Daily allowances as a Minister of State of Mizoram is entitled.

Medical Facilities

9. The Deputy Government Chief Whip and the members of his/her family shall be entitled to free of charge accommodation in any hospital either maintained or recognised by the Government and also to medical treatment in accordance with the Medical Attendance Rules for the time being in force in the State and applicable to the highest ranking Officer of the Government.

Deputy Government Chief Whip not to draw salary or allowance as a member of the Legislative Assembly

10. No person in receipt of a salary or allowances under this Act shall be entitled to receive any sum out of the funds provided by the Legislative Assembly by way of salary or allowances in respect of his/her membership in the Legislative Assembly.

Notification in respect of appointment of Government Chief Whip and Deputy Government Chief Whip to be conclusive evidence thereof

11. The date on which any member of the Legislative Assembly becomes or ceases to be the Government Chief Whip or Deputy Government Chief Whip shall be notified in the Mizoram Gazette and any such Notification shall be the conclusive evidence of the fact that he/she has become or ceased to become the Government Chief Whip or the Deputy Government Chief Whip, as the case may be, on and from that date for all purposes of this Act.

Government Chief Whip and Deputy Government Chief Whip not to be disqualified

12. No Member of the Legislative Assembly shall be disqualified for being chosen as or for being a Member of the Legislative Assembly merely by reason of the fact that he/she holds the office of the Government Chief Whip or the Deputy Government Chief Whip.

Household Staff

13. The Deputy Government Chief Whip shall be entitled to Grade IV staff of his choice as Household staff as are entitled to Minister of State of Mizoram throughout his/her term of office.

Repeal and savings

14. (1) The Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1995, shall stand repealed with effect from the date of commencement of this Act.

(2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall, in so far as it is not inconsistent with the provision of this Act, be deemed to have been done or taken under this Act.

The Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip (Second Amendment) Act, 2005.

**BILL NO. 4 of 2005
ACT NO. 6 of 2005
PASSED ON 23.03.2005**

An ACT

to amend the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1999 (Act no. 8 of 1999).

Be it enacted by the Mizoram Legislative Assembly in the Fifty fifth year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip (Second Amendment) Act, 2005.

(2) It shall come into force from the date of publication in the Mizoram Gazette.

Insertion of new proviso under Section 6

2. A new proviso shall be added to Section 6 of the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1999 (Act no. 8 of 1999) namely:

"Provided that the Government Chief Whip and the Deputy Government Chief Whip who are not provided with Government Quarter/Bungalow shall be entitled to receive such sum of rupees as may be fixed by the Government from time to time for furnishing their residences~



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NOTIFICATION

No. H. 12018/86/2011-LJD/29, the 9th December, 2019. The following Act is hereby published for general information.

"The Mizoram Salaries, Allowances of the Govt. Chief Whip/Deputy Chief Whip (Amendment) Act, 2019

(Act No. 21 of 2019)

(Received the assent of the Governor of Mizoram on 27.11.2019)

Secretary,
Law & Judicial Deptt.,
Govt. of Mizoram.

THE MIZORAM SALARIES AND ALLOWANCES OF THE GOVERNMENT CHIEF WHIP AND
THE DEPUTY GOVERNMENT CHIEF WHIP (AMENDMENT) ACT, 2019

AN
ACT

further to amend the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1999.

Be it enacted by the Mizoram Legislative Assembly in the Seventieth year of the Republic of India as follows:

Short title and commencement

1. (1) This Act may be called the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip (Amendment) Act, 2019.
- (2) It shall be deemed to have come into force on the 1st day of April, 2019.

- Amendment of section 4 -**
2. In the Mizoram Salaries and Allowances of the Government Chief Whip and the Deputy Government Chief Whip Act, 1999 (hereinafter referred to as the Principal Act), in sub-section(2) of Section 4 of the Principal Act, for the words "forty thousand" the words "eighty thousand" shall be substituted.
- Amendment of Section 5 -**
3. In section 5 of the Principal Act, for the words "a Sumptuary allowance of ten thousand rupees, a Family allowance of five thousand rupees and an Entertainment allowance of three thousand rupees per mensem" the words "a Sumptuary allowance of forty thousand rupees, a Family allowance of fifteen thousand rupees and an Entertainment allowance of ten thousand rupees per mensem" shall be substituted.
- Amendment of Section 6 -**
4. In section 6 of the Principal Act, for the words "ten thousand" the words "twelve thousand" shall be substituted.
- Amendment of Schedule**
5. In para 1 of the Schedule of the Principal Act, for the words "seven hundred fifty rupees within Mizoram and one thousand rupees outside Mizoram respectively" the words "one thousand rupees within Mizoram and two thousand rupees outside Mizoram" shall be substituted.



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NOTIFICATION

No. H. 12018/86/2011-LJD(FIN), the 15th March, 2024. The following Act is hereby published for general information.

**“The Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip (Amendment) Act, 2024”
(Act No. 9 of 2024)**

(Received the assent of the Governor of Mizoram on 15.03.2024)

THE MIZORAM SALARIES AND ALLOWANCES OF GOVERNMENT CHIEF WHIP AND THE DEPUTY GOVERNMENT CHIEF WHIP (AMENDMENT) ACT, 2024

AN ACT

further to amend the Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip Act, 1999.

It is enacted by the Mizoram Legislative Assembly in the Seventy-fifth year of the Republic of India as follows :-

- Short title and commencement-**
 - (1) This Act may be called the Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip (Amendment) Act, 2024.
 - (2) It shall come into force from the date of publication in the official Gazette.
- Amendment of section 13-**

In the Mizoram Salaries and Allowances of Government Chief Whip and the Deputy Government Chief Whip for section 13, the following section shall be substituted, namely:-

“ 13. Household staff.- The Deputy Government Chief Whip shall be entitled to two numbers of Grade IV staff of his choice as household staff throughout his term of office, the appointment of which shall be co-terminus without annual increment”.

Secretary,
Law & Judicial Department,
Govt. of Mizoram.